J-18

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO NO. 936 OF 2013

	Harpyari & Anr	Petitioner.....
1.	v/s	
	Bhagirath & Ors	Respondent.....

Respondent No. 5

Manmohan Singh s/o Sh. Mohinder Singh, r/o A-100, Narang Colony, IInd Floor Janakpuri, New Delhi(Registered owner of the offending Jeep No. DL-8C/1879).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **27.11.2019(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 31st Oct., 2019.

Superintendent (Judl.),
For Registrar (Judicial)

31/10/19